

**Regarding news item – “[Creditors have recovered just 17% of assets of top corporates rescued under IBC: Data](#)”, in the Indian Express dated 15<sup>th</sup> May 2023**

The captioned news item reports that the creditors have recovered only 17% of the assets of top corporates rescued under IBC.

2. However, the IBBI’s Newsletter for January - March 2023 in Paragraph 3 under title ‘Resolution Plans’ provides that the haircut for creditors relative to the fair value of asset was less than 17%, while relative to their admitted claims was around 68%. Further, the paragraph under title ‘Large Cases’ provides that realisation by the claimants under resolution plan of 117 CDs having admitted claims of more than Rs. 1000 crore, in comparison to liquidation value is 174.59%, while the realisation by them in comparison to their admitted claims is 32.35%. The complete information in this regard is available at [www.ibbi.gov.in](http://www.ibbi.gov.in).

3. Further, Paragraph 3 of the captioned news item states that these 177 corporate debtors owed more than Rs 8.09 lakh crore to creditors when they entered the Corporate Insolvency Resolution Process. However, as per the the IBBI Newsletter for January - March 2023 the corresponding number of corporate debtors in this case is 117.

**Regarding news item – “[6,571 corporate insolvencies under IBC as of March 2023: IBBI Data](#)” in MoneyControl dated 16<sup>th</sup> May, 2023**

The captioned news item reports that the data by IBBI mentions that creditors have taken massive losses, about 83 percent haircuts in order to recover dues from top corporate debtors rescued under the IBC. Of these, 68 percent of haircuts were on admitted claims.

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